

(4)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

02/09/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/1027/IB/2018
NAME OF THE PETITIONER(S) : CARAVEL LOGISTICS PVT LTD
NAME OF THE RESPONDENTS : EID PARY INDIA LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
			REPRESENTATION BY WHOM

K. BALAKRISHN.
M/e. GENIUM + ASSOCIATES

Counsel for
Operational
creditor.

H. B. J.

PAWAN JHABAKH

Counsel for
the corporate
debtor

K.P.J.

ORDER

Counsels for both the parties present. Counsel for the Petitioner has filed copy of the letter that has been addressed to the Corporate Debtor, stating therein that the cheques given are for full and final settlement between the parties. Based on the settlement, the Petitioner prayed to withdraw the Petition. The prayer is allowed, the Petition is **dismissed as withdrawn**.

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)